

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

**HOME DEPARTMENT - BE 2020-21 (Vote on Account) - DGP - Sanction of Rs.7,00,00,000/- as additional funds towards COVID-19 lockdown bandobast arrangements - Administrative Sanction - Accorded.**

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**HOME (BUDGET) DEPARTMENT**

G.O.RT.No. 384

Dated: 04-05-2020.

Read the following:-

1. From the Director General of Police, Andhra Pradesh,  
Lr.No.B2/2/2020, dated 25.04.2020.
2. G.O.Rt.No.1276, Finance (FMU -Home & Courts) Department,  
dated 01.05.2020.

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**ORDER:**

In the circumstances stated by the Director General of Police, Andhra Pradesh in the reference first read above, and in pursuance of the Budget Release Order issued by the Finance (FMU-H&C) Department (copy enclosed) in the reference second read above, **Government hereby accord Administrative sanction for an amount of Rs.7,00,00,000/- (Rupees Seven Crore only)** under certain Heads of Accounts as additional funds in relaxation of treasury control and quarterly regulation orders pending provision of funds by obtaining supplementary grants at an appropriate time during the current Financial Year 2020-21 towards COVID-19 lockdown bandobast arrangements.

2. The Director General of Police, Andhra Pradesh, shall take necessary action, accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**KUMAR VISHWAJEET  
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Director General of Police, Mangalagiri, Andhra Pradesh (w.e).

The Pay and Accounts Officer, Ibrahimpatnam, Andhra Pradesh.

The Director of Treasuries and Accounts, Ibrahimpatnam, Andhra Pradesh.

The Director of Works and Accounts, Ibrahimpatnam, Andhra Pradesh.

The Accountant General, Andhra Pradesh, Hyderabad.

Copy to:

Finance (FMU-Home & Courts) Department.

SF/SC.

//Forwarded :: By Order//

**SECTION OFFICER.**